

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A.338/2001 IN
O.A.2276/2000 & MA 2384/2001

New Delhi, this day the 2nd of November, 2001

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE SHRI S.A.T. RIZVI, MEMBER (ADMN)

1. Union of India
Through its Secretary,
Ministry of Home Affairs,
North Block,
New Delhi
2. Dy. Commissioner of Police,
Provisioning & Lines,
Rajpur Road, Delhi
3. Head Constable, M.T. Janak Raj,
No.158/L,
S/o Sh. Bihari Lal,
R/o D-131, New Police Lines,
Kingsway Camp, Delhi

... Review Applicants

Versus

Head Constable/MT (Welder) Mulak Raj,
No.779/L, S/o Sh. Des Raj,
R/o D-104, New Police Lines,
Kingsway Camp, Delhi

... Respondent

O R D E R (By Circulation)

By S.A.T. Rizvi, Member (A) :

The present RA No.338/2001 has been filed for recall/review of the order passed in O.A. No.2276/2000 on 7.8.2001.

2. After going through the RA, we find that the review applicants have tried to re-argue the case by agitating mainly the same issues which had been raised in the O.A. The points raised by them were considered at sufficient length by the Tribunal while deciding the OA.

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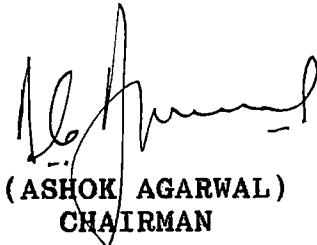
3. After a careful consideration of the matter, we also do not find any error apparent on the face of the record nor do we find any other justification which might necessitate review of our order under Order XLVII Rule 1 of the CPC read with Section 22 (3) (f) of the Administrative Tribunals Act, 1985.

4. In the circumstances the RA is rejected.

5. MA No.2384/2001 for condonation of delay stands disposed of accordingly.



(S.A.T. RIZVI)
MEMBER (A)



(ASHOK AGARWAL)
CHAIRMAN

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